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Title : Observation regarding the business transacted by the House during the week ending on the 11th March, 2006.

MR. SPEAKER: Hon. Members, for your information, I want to briefly recapitulate the main items of business transacted by the House during the last week.

Out of the 100 Starred Questions admitted, only 23 could be answered orally. Replies to the remaining Starred Questions alongwith the replies to 773 Unstarred Questions were laid on the Table.

During the period, as many as 68 matters of urgent public importance were raised after the Question Hour. Also, 74 matters were raised under Rule 377.

The House took up one Calling Attention regarding "situation arising out of the inaction on the part of the Government to solve the problems being faced by the residents of Delhi due to massive demolition drive being undertaken in NCT Delhi" raised by Prof. Vijay Kumar Malhotra.

The Prime Minister replied to the Short Duration Discussion raised by Shri C.K. Chandrappan under Rule 193 on 27th February, 2006 on the "Statement made by the Prime Minister on 17.2.2006 regarding India's vote in the IAEA on the issue of Iran's Nuclear Programme."

The House also discussed for about 4 hours and 43 minutes one Short Duration Discussion under Rule 193 on the "Statement made by the hon. Prime Minister on 7.3.2006 regarding civil nuclear energy cooperation with the United States, in the context of the recent visit of the President of USA" raised by Shri C.K. Chandrappan. The discussion was concluded.

As regards the Legislative Business, the House had a combined discussion for about 4 hours and 12 minutes on the Statutory Resolution moved by Shri Prabodh Panda disapproving the National Commission for Minority Educational Institutions (Amendment) Ordinance, 2006 (No.1 of 2006) promulgated by the President on 23 January, 2006 and the National Commission for Minority Educational Institutions (Amendment) Bill, 2006 as passed by Rajya Sabha before the Statutory Resolution was negatived and the Bill was passed.

We spent over 13 hours and 7 minutes on the discussion on the Budget (General) for 2006-07, Supplementary Demands for Grants (General) for 2005-06; the Demands for Excess Grants (General) for 2003-2004, before passing the same alongwith the related Appropriation Bills.

The House also passed without discussion the Demands for Grants (Railways) 2006-2007 alongwith the related Appropriation Bill.

During this period, two Action Taken Reports and one Report on Bill were presented.

The House also sat one day extra on Saturday, 11 March, 2006 to transact the essential items of business.

During the last week, we lost 10 hours and 31 minutes of valuable time due to interruptions and adjournments. I request the hon. Members to ponder over it.

The House, however, sat late and worked extra for as many as 6 hours and 9 minutes to transact essential items of business.

Out of the 6 hours and 9 minutes for which the House sat late, 1 hour and 17 minutes were devoted to raising matters of urgent public importance after the normal business of the House was over. Hopefully and I am sure everybody will cooperate.

I wish to convey my thanks to the hon. Members for their co-operation in the conduct of the proceedings.
